

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

FOR THE ATTENTION OF THE CREDITORS OF M/s J-SEVENTY ONE PROPERTIES & PICTURES PRIVATE LIMITED

RELEVANT PARTICULARS		
1	Name of corporate debtor	M/s J-SEVENTY ONE PROPERTIES & PICTURES PVT LTD
2	Date of incorporation of corporate debtor	22.10.2003
3	Authority under which the corporate debtor is incorporated/registered	REGISTRAR OF COMPANIES- (ROC-Mumbai)
4	Corporate Identity No/Limited Liability Identification No. of corporate debtor	U92110MH2003PTC142821
5	Address of the registered office and principal office (if any) of the corporate debtor	Registered Office:- B/104, 1st Floor, Shiv Shivam Tower, Adarsh Nagar, New Link Road, Oshiwara, Jogeshwari (West), Mumbai – 400102.
6	Insolvency commencement date in respect of the corporate debtor	30.06.2026
7	Estimated date of closure of insolvency resolution process	27.12.2026 (180 days from the insolvency commencement date)
8	Name and registration number of the insolvency professional acting as interim resolution professional	KAMAL AGARWAL IBBI/IPA-001/IP-P00868/2017-2018/11466
9	Address and e-mail of the interim resolution professional, as registered with the Board	487/27 SCHOOL ROAD, NEAR PEERAGARHI METRO STATION, NEW DELHI- 110087 e-mail:-advocate.kamal.aggl@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	487/27 SCHOOL ROAD, NEAR PEERAGARHI METRO STATION, NEW DELHI- 110087 e-mail:-cirp.j71@gmail.com Mobile:- 9811138823
11	Last date for submission of claims	14.07.2026
12	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	NA
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14	(a) Relevant Forms and (b) Details of authorized representatives are available at	Forms B to F are available at: Web Link: https://ibbi.gov.in/en/home/downloads Form B-Operational Creditors, Form C-Financial Creditors, Form D-Workman/ Employee, Form F-other creditors.

Notice is hereby given that the Hon'ble National Company Law Tribunal Mumbai Bench-VI has ordered the commencement of the Corporate Insolvency Resolution Process of M/s J- SEVENTY ONE PROPERTIES AND PICTURES PRIVATE LIMITED vide order dated **30.06.2026** passed in **CP(IB)/721/MB/2025**.

The creditors of **M/s J-SEVENTY ONE PROPERTIES AND PICTURES PRIVATE LIMITED**, are hereby called upon to submit their claims with proof **on or before 14.07.2026** to the interim resolution professional at the address mentioned against entry no 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date:- 03/07/2026

Place:- New Delhi



Kamal Agarwal

(KAMAL AGARWAL)

Interim Resolution Professional

IBBI/IPA-001/IP-P00868/2017-2018/11466

AEROFLEX INDUSTRIES LIMITED
 CIN: L27509MH1983PL0274576
 Regd. Office: Plot No. 41, 42/13, 42/14 & 42/18, Near Jolega MIDC, Village Chai, Behind KPL, Parvat, Navi Mumbai-410 208, Maharashtra, India; Tel.No. 022-61467100
 Website: www.aeroflexindia.com E-mail: corporatesec@aeroflexindia.com

CORRIGENDUM TO THE NOTICE OF 32ND ANNUAL GENERAL MEETING
 Notice is hereby given that the Company has issued a Corrigendum to the Notice of the 32nd Annual General Meeting ("AGM") of the Company dated June 18, 2026, scheduled to be held on Tuesday, July 21, 2026 at 11:00 a.m. IST through Video Conferencing ("VC")/Other Audio-Visual Means ("OAVM").

The Notice of the AGM was dispatched to the shareholders of the Company on June 27, 2026 in compliance with applicable provisions of the Companies Act, 2013 and rules made thereunder read with applicable SEBI Circulars.

The Corrigendum has been issued to provide additional information in respect of Item No. 4 of the Explanatory Statement forming part of the AGM Notice dated June 18, 2026, in compliance with Regulation 36(5) of the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015.

The Corrigendum forms an integral part of the Notice of the 32nd AGM and should be read in conjunction with the AGM Notice. Except for the additional information provided through the Corrigendum, all other contents of the Notice of the 32nd AGM shall remain unchanged. Accordingly, all the concerned Shareholders, Stock Exchanges, Depositories, Registrar and Share Transfer Agents, Agencies appointed for E-Voting, other Authorities, and all other concerned persons are requested to take note of the same.

The Corrigendum has been sent electronically to all shareholders whose email addresses are registered with the Company/Depositories and is also available on the website of the Company at www.aeroflexindia.com and on the website of the Stock Exchanges on which the equity shares of the Company are listed i.e., BSE Limited www.bseindia.com and the National Stock Exchange of India Limited www.nseindia.com.

Place: Mumbai
Date: July 2, 2026

For Aeroflex Industries Limited
Rutuja Parampori
 Company Secretary & Compliance officer

PUBLIC NOTICE

This is to bring to the notice of public at large that my client **Mr. Ashok Pandurang Pawar** along with his wife **Mrs. Shailaja Ashok Pawar** were the joint owners and the members in respect of Flat No. 3B, "A" - Wing, situated on the Third Floor, in the building known as "Viceroy Court Co-operative Housing Society Limited, Thakur Village, Kandivali (East), Mumbai - 400101 along with Share Certificate No. 10 comprising of 5 Shares of Rs. 50 each and bearing distinctive Nos. from 45 to 50 (both inclusive). The said **Mrs. Shailaja Ashok Pawar** had not executed any Nomination Form during her lifetime. **Mrs. Shailaja Ashok Pawar** died intestate at Pune on 28/03/2026 leaving behind her succeeding Husband **Mr. Ashok Pandurang Pawar**, her Daughter **Mrs. Akshaya Ashok Pawar** and her Son **Mr. Ajinkya Ashok Pawar** respectively as the only legal heirs and successors of the deceased **Mrs. Shailaja Ashok Pawar**.

By a registered Release Deed dated 08/5/2026 the said **Mrs. Akshaya Ashok Pawar** and **Mr. Ajinkya Ashok Pawar** have released their share right, title and interest in the said Flat and the said Shares in favour of their Father **Mr. Ashok Pandurang Pawar**. Accordingly my client **Mr. Ashok Pandurang Pawar** has applied to the Society for transfer of the said Flat and the said Shares to his name. Any person's having any claims/objections or any right, title or interest of whatsoever nature in the said Flat and the said Shares, are hereby called upon to submit in writing to the undersigned at the below mentioned address within 15 days from the date of publication of this notice failing which it shall be presumed that there are no claims/objections to the said transfer and the society shall proceed accordingly.

Sd/-
S. T. Borkar
 Advocate High Court
 Office No. 6, Son Shakti Apt
 Dahisar (W), Mumbai-400068

Place: Mumbai
Date: 03-07-2026

GOVERNMENT OF INDIA
 MINISTRY OF FINANCE
 BEFORE THE HON'BLE DEBT RECOVERY TRIBUNAL - I,
 MTNL BHAVAN, 2ND FLOOR, COLABA MARKET, COLABA,
 MUMBAI

RECOVERY PROCEEDING NO. 101 OF 2010
IN
ORIGINAL APPLICATION NO. 405 OF 2001
EXH NO. 55
NEXT DATE: 20.07.2026

NOTICE UNDER SECTION 28 (4A) OF THE RECOVERY OF DEBTS AND BANKRUPTCY ACT, 1993

IDBI BANK LTD. ...Applicant/Certificate Holder
Versus
MALIRAM MAKHARIA STOCK BROKERS PVT. LTD. & ORS. ...Defendants/Certificate Debtors

Vide Order dated 13.05.2026, Certificate Debtors in the present R.P under Section 28 (4A) of RDB Act, are directed to disclose on oath comprehensive affidavit of assets both movable and immovable properties owned, disposed of and/or acquired after availing the credit facilities in the present R.P. in his/her name and/or in the name of his/her dependents and I. T returns along with computation details for the last 5 years, statement of Account for the last 5 years, Copy of Pan Card, passport and Aadhar Card.

Given under my hand and seal of the Tribunal on this 25th day of June, 2026 at Mumbai.

SEAL OF THE TRIBUNAL

(MAHESH KUMAR)
 RECOVERY OFFICER
 DRT-1, MUMBAI

To,
 CD No. 3
 Ashish S. Makharia,
 Makharia Bhavan, Plot No. B12, J.V.P.D. Scheme,
 Vile Parle (West), V. M. Road, Mumbai - 400 049

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1. Name of corporate debtor	M/s J-SEVENTY ONE PROPERTIES & PICTURES PVT.LTD
2. Date of incorporation of corporate debtor	22.10.2003
3. Authority under which corporate debtor is incorporated/registered	REGISTRAR OF COMPANIES (ROC Mumbai)
4. Corporate Identity No. of corporate debtor	U92110MH2003PTC142921
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office:- B/104, 1st Floor, Shiv Shivam Tower, Adesh Nagar, New Link Road, Oshiwara, Jogeshwari (West), Mumbai - 401102.
6. Insolvency commencement date in respect of corporate debtor	30.06.2026
7. Estimated date of closure of insolvency resolution process	27.12.2026 (90 days from the insolvency commencement date)
8. Name and registration number of the insolvency professional acting as interim resolution professional	KAMALAGARWAL IBBI/IPA-01/IP-P088682017-2018/11466
9. Address and e-mail of the interim resolution professional, as registered with the Board	48/727 SCHOOL ROAD, NEAR PEERAGARHI METRO STATION, NEW DELHI-110087 e-mail-advocate.kamal.agarwal@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional, as registered with the Board	48/727 SCHOOL ROAD, NEAR PEERAGARHI METRO STATION, NEW DELHI-110087 e-mail-crp.71@gmail.com, Mobile- 9811138223
11. Last date for submission of claims	14.07.2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, as identified by the Interim Resolution Professional	NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in claims. (Three names for each class)	NA
14. (a) Details of authorized representatives are available at: (b) Details of authorized representatives are available at:	Forms B to F are available at: Web Link: https://bbi.gov.in/en/home/downloads Form B-Operational Creditors, Form C-Financial Creditors, Form D-Workers/ Employee, Form F- other creditors.

Notice is hereby given that the Hon'ble National Company Law Tribunal (Mumbai Bench-V) has ordered the commencement of the Corporate Insolvency Resolution Process of M/s J-SEVENTY ONE PROPERTIES & PICTURES PRIVATE LIMITED vide order dated 30.06.2026 passed in CP(IB)721/MB/2025.

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Submission of false or misleading proofs of claim attracts penalties.

(KAMAL AGARWAL)
 Interim Resolution Professional
Place:- New Delhi
 IBBI/IPA-01/IP-P088682017-2018/11466

Date:- 03/07/2026
 Place:- New Delhi

JANA SMALL FINANCE BANK (A Scheduled Commercial Bank)
 Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071.

PUBLIC NOTICE FOR AUCTION OF GOLD ORNAMENTS

The below mentioned borrowers have failed to repay the loan and redeem the gold ornaments within the stipulated time in spite of several reminders. The Gold Jewellery/ornaments pledged under the said loan accounts by the below listed borrowers will be sold in public/Online/ private auction at our Branch premises on 22.07.2026 at 10.30 AM. Those willing to participate are requested to contact the branch. The Bank reserves the right to accept or reject any bid without assigning any reason whatsoever. Please note if the auction does not get completed on the same day, the same will follow the subsequent days on the same terms and conditions. If the customer is deceased all the conditions pertaining to auction will be applicable to nominee/legal heir. The Borrower are hereby notified to pay the upto date interest and ancillary expenses before the date of auction, failing which the pledged gold ornaments will be sold and balance dues if any will be recovered with interest and cost. For any queries and terms and conditions contact branch. For details of branch address visit www.janabank.com.

Sr. No.	Loan Account No.	Name of Borrower/Co-Borrower	Gross Weight of Pledged Gold Ornaments
1	30438730039121	Shaikh Sameer	8.7

69	30998730062821	Wafa Momin	3.3
70	30998740001207	Raisa B Tanveer Ahmad Ansari	10.37
71	30998730049631	Shabana Firoj Momin	3.57
72	30998730060278	Raju Roshanlal Saroj	2.5
73	30998730060279	Gulab Barshi	3.5

Jana Small Finance Bank Ltd., First Floor and First Floor, Gavdevi Apartment, Opp. Hotel Nitin Raj Pune Link Road, Katemanivali, Kalyan East-421306.

74	31638730027845	Shabanam Afzal	3.57
75	31638730028312	Leela Bhagawan Bhise	2.66
76	3163874000862	Kamruddin Qureshi	54.08
77	31638730023020	Kamruddin Qureshi	139.6
78	31638730023132	Fatima Kamruddin	56.16
79	31638730022409	Fatima Kamruddin	79.56
80	31638740000849	Kamruddin Qureshi	45.68

Jana Small Finance Bank Ltd., Ground Floor, Anjan Center, Gala No.8, Deonar on Govandi Station Road, Bombay, Kurla Taluka, Mumbai-400068.

81	30988730045656	Dinesh Warman Gurav	22.04
82	30988730045682	Amol Madhukar Suryawanshi	84.54

Jana Small Finance Bank Ltd., Office No.101 & 102, 1st Floor,

PUBLIC NOTICE

ICICI Bank Branch Office: ICICI Bank Ltd, 4/10, Mytreet Tower, Bommanhalli, Hasur Main Road Bangalore- 560068

The following borrower(s) has/have defaulted in the repayment of principal and interest towards the Loan facility(ies) availed from ICICI Bank. The Loan(s) has/have been classified as Non-Performing Asset(s) (NPA).

